

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2301/2015

(Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court Of Judicature At Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 25-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) Ms. Maneesha Dhir, Adv.
Mr. Karan Batura, AOR

Mr. Arup Banerjee, AOR
Mr. R. K. Dry., Adv.
Mr. Sanjeev Kumar., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for respondent No.1, in response to the suggestions made by the learned counsel appearing for respondent No.4, prays for time to take instructions so as to explore the possibility of settlement.

It goes without saying that any such proposition of settlement by its very nature, shall have to include all the stake-holders including the present petitioner, the financial creditor. However, at present, we deem it appropriate that learned counsel for the parties take appropriate instructions in the matter.

List the matter in the month of July, 2023.

(GAGANDEEP SINGH CHADHA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)